

MOTION FOR MODIFICATION OF ALL INDIA—SERVICES (CONDUCT) RULES—*Contd.*

MR. DEPUTY-SPEAKER : The House will now take up further consideration of the motion for modification of the All India Services (Conduct) Rules, 1968 which was moved on the 16th May, 1969 by Shri N.K.P. Salve.

The House would recall that for want of time the debate on the motion was held over.

Under section 3(2) of the All India Services Act, 1951, the rules were subject to amendment only during the last session in which they were laid on the Table. Therefore, at the time of putting the question on the motion, I shall put to the House only the first part which contains the resolution of the House.

Out of 1 hour allotted to this motion, 35 minutes now remain. Shri N.K.P. Salve may continue his speech.

AN HON. MEMBER : But there are only two minutes left for this item now. At 3 p.m. we have to start private Members' business.

MR. DEPUTY-SPEAKER: Shri N.K.P. Salve may resume his speech now, and he will get an opportunity next time.

SHRI N.K.P. SALVE (Betul) : While I moved this resolution or motion in the last session, I had pointed out that I was motivated by considerations of bringing about some remedy for some glaring omissions and drawbacks in the All India Services (Conduct) Rules, 1968. The matter was considered, and when I had explained some of the salient provisions in the amendments that I was suggesting, Members considered that this was an important measure and that adequate time should be allowed for this debate and that is why you have been kind enough to give me time today

MR. DEPUTY-SPEAKER : The hon. Member may resume on the next occasion. Now, we shall take up private Members' business.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Fiftieth Report

SHRI S. M. SOLANKI (Gandhinagar) : I beg to move :

"That this House do agree with the Fiftieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 23rd July, 1969."

MR. DEPUTY-SPEAKER : The question is :

"That this House do agree with the Fiftieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 23rd July, 1969."

The motion was adopted

14.58 hrs.

UNTOUCHABILITY (OFFENCES) AMENDMENT BILL*

(Amendment of sections 2, 3 etc.)

श्री मधु लिमये (मुंगेर) : मैं प्रस्ताव करता हूँ कि अस्पृश्यता (अपराध) अधिनियम, 1955 में संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to amend the Untouchability (Offences) Act, 1955".

The motion was adopted.

श्री मधु लिमये : मैं विधेयक को पेश करता हूँ।

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